

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 557 of 2020**

**IN THE MATTER OF:**

**Madhusudan Tantia**

**...Appellant**

**Versus**

**Amit Choraria & Anr.**

**...Respondents**

**Present:**

**For Appellant :**           **Mr. Jishnu Saha and Mr. Dharendra Nath Sharma,  
Advocates**

**For Respondent :**       **Mr. Anjan Roy, Advocate for R-2  
Mr. Amit Choraria, IRP and  
Mr. Hanuman Mal Choraria, Advocate for IRP**

**O R D E R**  
**(Through Virtual Mode)**

**30.07.2020**       Learned counsel for the Appellant is permitted to file a short note, not exceeding two pages, in reply to the note submitted by the Respondents.

List the appeal 'for Admission (After Notice)' on **31<sup>st</sup> August, 2020.**

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[ Justice Anant Bijay Singh ]  
Member (Judicial)**

**[ Kanthi Narahari ]  
Member (Technical)**

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